

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 196 / 2025 / EZ**

News item titled "1 dead 8 injured at  
Blast of illegal firecracker storeroom  
In Odisha's Boudh" appearing in  
Millennium Post dtd.22.09.2025

...Applicant

VERSUS

State of Odisha & Others

...Respondents

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4.	Photocopy of letter No.104 dtd.13.01.2026 of the Regional Officer, Bolangir of R-2 Board (ANNEXURE-R2/3)	

Kolkata

By the Respondent No.2

Through

Date:

**Sri Dipanjan Ghosh,**  
Advocates for the Respondent No.2  
(State Pollution Control Board, Odisha)  
E-mail: [dpnjnghsh0@gmail.com](mailto:dpnjnghsh0@gmail.com)  
Phone No.:9903080977

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 196 / 2025 / EZ

News item titled "1 dead 8 injured at  
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16 JAN 2026

VERSUS

State of Odisha & Others  
...Respondents

**AFFIDAVIT ON BEHALF OF STATE  
POLLUTION CONTROL BOARD,  
ODISHA R.NO.2.**

I, Smt. Uma Nanduri, IFS, wife of Sri Prem Kumar Jha, IFS aged around 58 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.2 Board and, as such, am well-acquainted with the



facts and circumstances with the case and competent to swear this affidavit.

2. That the Hon'ble NGT, PB, New Delhi suo-motu on the basis of the news titled "1 dead 8 injured at Blast of illegal firecracker storeroom in Odisha's Boudh" appearing in Millennium Post dtd.22.09.2025 took cognizance of the matter and registered the case as OA No.527/2025. Further, while adjudicating the case, the Hon'ble Tribunal, PB vide their order dtd.14.10.2025 has been pleased to implead the Central Pollution Control Board, New Delhi, Odisha State Pollution Control Board and Collector & District Magistrate, Boudh as party respondents and issued notice for filing response and transfer this case to the EZB, Kolkata and directed for listing of the same on dtd.11.12.2025.
3. That it is humbly submitted that after transfer of this case from the Principal Bench, the same is registered as OA No.196/2025/EZ and notice from the registry of NGT, EZB, Kolkata in OA No.196/2025/EZ has been received.



4. That since the issue involved in this OA is regarding illegal storage of fire crackers and the R-3 is the appropriate authority under the provisions of Orissa Fireworks and Loud Speakers (Regulations) Act, 1958 as well as the Notification dtd.12.02.2002 issued by the State Govt. under the provisions of The Noise Pollution (Regulation & Control) Rules, 2000, the Board has requested the R-3 vide letter No.20899 dtd.26.11.2025 to enquire into the matter about the allegation published in the news clipping and submit a report to the Board for further action at this end, which is awaited. Copy of the letter No.20899 dtd.26.11.2025 and copy of Notification dtd.12.02.2002 published in Orissa Gazette No.290 dtd.02.03.2002 issued by the State Govt. under the Noise Rules are annexed to this affidavit and marked as ANNEXURE - R2/1 and ANNEXURE - R2/2 respectively.

5. That it is humbly submitted that the Regional Officer, Bolangir of R-2 Board has contacted the district administration, Boudh (R-3) and ascertained that no fire



cracker manufacturing unit is existing at the said location, where the incident occurred and only fire crackers / explosives were stored at the said location at that time and there is no activity is going on after initiation of action by the district administration.

6. That it is also reported by the Regional Officer, Bolangir vide her letter No.104 dtd.13.01.2026 that no application for consent to establish / operate under the provisions of Sec-25 of Water (PCP) Act, 1974 and Sec-21 of the Air (PCP) Act, 1981 was received in the Regional Office, Bolangir for fire crackers manufacturing unit of that area, where the cause of action has arisen. A copy of letter No.104 dtd.13.01.2026 of the Regional Officer, Bolangir of R-2 Board is annexed to this affidavit and marked as

**ANNEXURE - R2/3.**

7. That the R.No.2 Board craves leave of this Hon'ble Tribunal to file further affidavit, if required, for proper adjudication of this case.



6  
MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH - 9437627119 (M)

8. That the annexures annexed to the present affidavit are true and correct copies of their originals.
9. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

  
**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

### VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

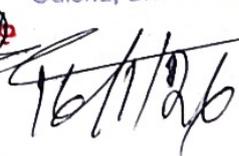
Verified at Bhubaneswar on this the 16<sup>th</sup> day of January, 2026.

**SWORN BEFORE ME**



  
**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH - 9437627119 (M)



**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]  
Paribesh Bhawan, A/118, Nilakanthanagar, Unit - VIII,  
Bhubaneswar - 751 012, INDIA

No. 20899  
VII - L - Misc - 1256

Date: 26/11/2025

Speed Post / E-mail

To  
The Collector & District Magistrate  
Boudh.

Sub: OA No.527/2025 - News item titled "1 dead 8 injured at blast of illegal fire cracker store room in Odisha's Boudh" appearing in Millenium Post dtd.22.09.2025.

Sir,

The Hon'ble NGT, PB, New Delhi vide their order dtd.14.10.2025 has been pleased to take cognizance of the news item titled "1 dead 8 injured at blast of illegal fire cracker store room in Odisha's Boudh" appearing in Millenium Post dtd.22.09.2025 with regard to illegal fire cracker store room in Boudh and impleaded the CPCB, SPCB, Odisha and Collector & DM, Boudh as the party respondents and directed for issuance of notice for filing their response / reply by way of affidavit before the EZB, Kolkata by 11.12.2025, the date fixed for hearing of this case. Copy of the order dtd.14.10.2025 and the above referred press clipping dtd.22.09.2025 are enclosed for your reference.

The State Govt. has enacted the *Orissa Fireworks and Loudspeakers (Regulations) Act, 1958* to provide for regulating display of explosive fireworks and the use and play of loudspeakers. The District Administration / Police Personnel has been declared as the Enforcing Authority of the aforesaid Act and Rules framed thereunder. In addition to this, the Ministry of Environment & Forest, Govt. of India has also framed a Rule called "*The Noise Pollution (Regulation and Control) Rules, 2000*" under the provisions of Environment (Protection) Act, 1986 and as per the Notification dtd.12.02.2002 issued by the Forest & Environment Department, Govt. of Odisha published in Odisha Gazette No.290 dtd.02.03.2002, the District Administration / Police Personnels has been designated as the Authority for maintenance of Ambient Air Quality Standard in respect of noise (copy enclosed).

In view of the above, it is requested to please enquire into the matter about the allegation published in the news clipping under the heading "1 dead 8 injured at blast of illegal fire cracker store room in Odisha's Boudh" and submit a report to the Board so that step will be taken for submission of affidavit.

Encl: As above.

Yours faithfully,

  
Member Secretary

Speed Post / E-mail

Memo No. 20900 / Date: 26/11/2025

Copy along with copy of enclosure forwarded to the Regional Officer, SPC Board, Bolangir for information and necessary action.

Encl: As above.

  
Member Secretary

# The Orissa Gazette



**EXTRAORDINARY  
PUBLISHED BY AUTHORITY**

**No. 290 CUTTACK, SATURDAY, MARCH 2, 2002/MAGHA 11, 1923**

**FOREST AND ENVIRONMENT DEPARTMENT  
NOTIFICATION**

The 12th February 2002

S. R. O. No. 215/2002—In exercise of the powers conferred by clause (c) of rule 2 of the Noise Pollution ( Regulation and Control ) Rules, 2000, the State Government do hereby designate the District Magistrates, the Additional District Magistrates, the Subdivisional Magistrates, the Superintendent of Police, the Additional Superintendent of Police, the Deputy Superintendent of Police and the Subdivisional Police Officers of the concerned districts and Subdivisions, respectively as the "authority" for maintenance of ambient air quality standards in respect of noise.

[ No. 2849—ENV-I-10/2000-F.&E., ]

By order of the Governor

**A. S. SARANGI**

Principal Secretary to Government

Email: [rospcb.bolangir@ospcbboard.org](mailto:rospcb.bolangir@ospcbboard.org)Website: [www.ospcbboard.org](http://www.ospcbboard.org)

OFFICE OF THE REGIONAL OFFICER, BALANGIR  
**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST, ENVIRONMENT &amp; CLIMATE CHANGE, GOVERNMENT OF ODISHA]

Koshal Chowk, Palace Line, Bolangir-767001

"By E-Mail"

No 104 / Misc./06/2022-23Date 13.01.2026

From:

Er. (Mrs.) Babita Singh,  
 Regional Officer

To

**The Member Secretary**  
 State Pollution Control Board, Odisha  
 Bhubaneswar

Sub: OA No. 527/2025/PB renumbered as OA No.196/2025/EZ – News item titled "1 dead 8 injured at blast of illegal fire cracker store room in Odisha's Boudh" appearing in Millenium Post dtd. 22.09.2025.

Ref: Memo No. 20900 dtd. 26.11.2025 of Head Office, SPCB, Odisha

Madam

With reference to the subject cited above this office has contacted to the district administration and as per information provided by legal section of Boudh district administration, they have taken steps for filing required report through affidavit before the Hon'ble Tribunal. However, they have not furnished any copy of the said reports. So far as Board is concerned this office has not received any application for Consent to Establish / Consent to Operate for firecrackers manufacturing unit in that area. There is also no manufacturing unit at the said location, where the incident was occurred and only firecrackers/explosives were stored at the said location at that time and there is no activity is going on after initiation of action against the accused person as ascertained from the district administration.

This is for your kind information and necessary action.

Yours Faithfully,

Regional Officer